NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 981/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Trimurti Cargo Movers Pvt. Ltd.

V/s.

Aditi Express Cargo India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE



ORDER

T.C.P. No. 981/I&BC/NCLT/MB/MAH/2017

- None present.
- 2. This is Transfer Petition from the Hon'ble High Court, Nagpur.
- 3. Thereafter the Petitioner has filed the Form-5 on 14.07.2017 claiming a debt of Rs. 4,87,500/-.
- 4. From the record it is not available that the Notice of Demand had been served on the Corporate debtor. Further the name of the IRP has also not been proposed.
- 5. In the past number of opportunities have been granted, however, the Petition remained unrepresented. Last chance for due compliance.
- 6. The matter is adjourned to **22.01.2018**.
- 7. Notice to be issued by the Registry intimating the next date of hearing.

Sd/-

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

M.K. SHRAWAT Member (Judicial)

02.01.2018

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